105

■and upto 9th of November, 1990, as against 32 letters of intent issued during the period 2nd December, 1989 to 30th September, 1990

(c) and (d) The number of licences issued during October, 1990 and upto 9th November, 1990 is not large. The matter is under review of Government.

Expenditure on the Maintenance of the Residences of Ministers

1047. SHRI PRAMOD MAHAJAN:

SHRI KRISHAN LAL SHARMA:

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

- (a) the details of the minister-wise expenditure incurred on the residence of each of the Central Ministers and whether such expenditure- has been more than the stipulated amount on maintenance, decoration, etc. since November, 1989 till October, 1990; and
- (b) the details of the said expenditure since October, 1990 till date in each case?

THE MINISTER O'F URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) and (b) Repairs, renovations and minor works of addition/alteration are carried out in the residences allotted to the Ministers based on the state of the building, the requirements of the Minister and availability of funds. No rules prescribing a ceiling for carrying out such works in the residences allotted to the Ministers have been not fied by the Government.

The details of the expenditure in-curred are being collected and will be laid on the Table of the Sabha.

Problem Villages in the country

1048. SHRI PRAMOD MAHAJAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the state-wise number of problem villages in the country at the end of each of the last three years;

- (b) the number of villages where potable water facility could be arranged during the above period; and
- (c) the targets framed in this regard for the current year and the next year?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): (a.) to (c). The information is given in the Annexure. The target for the next year 1991-92 is likely to be fixed in March, 1991. *[See* Appendix CLVI, Annexure No. 23] 23)

Development of Tourism

1049. SHRI PRAMOD MAHAJAN: Will the Minister of TOURISM be pleased to state.

- (a) whether there are any plan_s to develoo tourism for Ayodhya. Mathu-ra, Varanasi, Bodhgaya and Vaishali; if so, the details thereof:
- (b) the targets for each one for the years 1990-91 and 1991-92; and
- Cc) the amount so earmarked for each one?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT. USHA SINGH); (a) to (c) The development of tourism is primarily the responsibility of the State Govts. However, the Ministry of Tourism extends financial assistance to States for strengthening of tourist infrastructure for specific proposals based on their merits, availability of funds and *inter-se* priorities On the' basis of the proposals received from State Govts of UP and Bihar the following schemes were sanctioned by Ministry of Tourism: —

1. Development of Varanasi Ghats.

- 2. Tourist Bungalow at Mathura.
- 3. Open-air theatre and wayside amentities at Ayodhya.
- Development of Gautam Van at Bodhgaya.
- Toilet and Drinking water facilities at Bodhgaya.

In consultation with State Governments of U. P. and Bihar the following schemes were prioritised for Central financial assistance during 1990-91: -

- 1. Development of Abhishek Pushkarni (Vaishali)
 - 2. Cottages at Vaishali
 - 3. Cafeteria at Bodhgaya
- Public conveniences at Vaishali and Bodhgaya.

Cafeteria at Bodhgaya has been sanctioned for Rs. 7. 84 lakhs. The projects for 1991-92 have yet to be formulated by the State Governments Funds to be earmarked by Ministry J of Tourism depends on the proposals | received from State Governments.

निर्मातास्रों द्वारा "ग्रधिकतम खुदरा मृत्य-सभी करों सहित" छापा जाना े.

1050 श्री ग्रहल िहारी बाजपेयी : श्री प्रश्चिती कुमार:

क्या खा**द्य श्रीर न**ं रि**ः पति** मंत्री यह बताने की पा करेंगे कि :

(क) क्या यह सच है कि सरकार नै 25 मई, 1990 को बाट ग्रौर माप (डिक्वाबंद वस्तु) नियम 1977 में संशो-धन किया था और उसके आधार पर यह

आदेश जारी किए थे कि सभी डिब्बा**बद** वस्तुग्रों पर "ग्रधिकतम खुदरा मृत्य सभा करो सहित" शब्ध अंकित किए जाने चाहिए :

to Questions

- (ख) क्या यह भी सच है कि निर्मा-ताम्रों भीर व्यापारियों की व्यावहारिक कठिनाइयों को ध्यान में रखते हुए सरकार ने पुराने पैंकेटों को 30 नवम्बर, 1990 तक बेचे जाने की अनुमति दी थी, जिन पर ये शब्द ग्रंकित थे-''स्थानीय कर ग्रति-रिक्त" :
- (ग) क्या उन पुराने पैकेटों को खर दने के लिए अभी भी उपभोक्ताओं को विवस किया जाता है, जिन पर "स्थान य कर श्रतिरिक्त शब्द ग्रंकित है" ग्रौर इस प्रकार उपभोक्ताओं को ऐसी सभी वस्तुओं के लिए अतिरिक्त कर का भुगतान करना पडता है ; ग्रीर
- (घ) यदि हां, तो इस संबंध में ग्रब तक की गई प्रभावी कार्यवाही का ब्यौरा क्या है तथा इसके क्या परिणाम िसले **हे** ?

खाद्य ग्रौर नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री सरवर हुसैन) : (क) जी हां।

(ख) से (घ) विनिर्माताओं/पैकरों की व्यावहारिक कठिनाइयों को ध्यान में रखते हए, नियमों में संशोधन करने वाली द्रधिसुद्धना में 30 नवम्बर, 1990 तक विकय मृत्य के पहले के रूपों को छापने की अनुमति दी गई है। इ। देखते हए, इस तारीख को धयवा इलो पर्ववनाए गए पैकेजों, जिन पर पहले के रूपों के अनुसार विकय मुल्य घोषित हो, के कुछ समय तक बिक्री के िए बाजार में उपलब्ध रहने की संभावना है। राज्यों संघ राज्य क्षेत्रों ते, जो प्रवर्तन एजेंसियां हैं, अनुरोध किया गया है कि वे यह सुनिण्चित करें कि खुदरा विकेता स्थानीय करों के ग्रलावा उपमोकताओं े ग्रतिरिक्त राणि वसल न करें।